

**Central Administrative Tribunal
Madras Bench**

OA 310/00866/2019

Dated Wednesday the 10th day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

C. Muniraj
No. 3, S.V.J. Nagar
A.I.R. Last Gate, Thirumullaivoil
Chennai – 600 062. ... Applicant

By Advocate **M/s. K. Raja**

1. Union of India represented by its Secretary
Ministry of Defence, Raksha Mantralaya
South Block, New Delhi – 110 011.

2. Engineer – in Chief represented by
The Director General (Personnel) E1B
Military Engineer Services
Engineer – in – Chief's Branch
Integrated HQ of MOD (Army)
Kashmir House, Rajaji Marg
New Delhi – 110 011.

3. The Director General (Personnel)
Engineer-in-Chief's Branch
Integrated HQ of MoD (Army)
Military Engineering Services (Project)
Kashmir House, Rajaji Marg
New Delhi – 110 011.

4. The Additional Director General
OF & DRDO, Mudfort
Secunderabad – 500 003.

Now shifted at
The Additional Director General (Projects)
Head Quarters, Military Engineering Services
Indian Cost Guard
A.I.R. Station Road, Rudhra Road
St. Thomas Mount, Chennai – 600 016.

... Respondents

By Advocate **Mr. Su. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to forthwith pay the leave encashment due of Rs. 7,16,016/- (Rupees Seven Lakh Sixteen Thousand and Sixteen only) to the applicant along with interest @ 24% per annum from the date of retirement till the date of realization”

2. It is submitted that the applicant made Annexure A8 representation dated 23.01.2019 to release the leave encashment payable to the applicant. But till date there is no response from the respondents. Hence this OA.
3. Learned counsel for the applicant would submit that the applicant would be satisfied if the competent authority is directed to consider his Annexure A8 representation dt. 23.01.2019 within a time frame stipulated by this Tribunal.
4. Mr. Su. Srinivasan takes notice for the respondents.
5. Keeping in view the limited prayer of the applicant and without going into the substantive merits of the case, this OA is disposed of with a direction to the competent authority to consider Annexure A8 representation of the applicant dated

23.01.2019 in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

10.07.2019

(P. Madhavan)
Member (J)